

12

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 29/230-232/NCLT/AHM/2017
With CA (CAA) no. 5 of 2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

Name of the Company: Cadila Healthcare Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sandeep Singhi	Advocate	Petitioner	}
2.	Pranjal Buch	"	"	
	for Singhi & Co.			
<u>ORDER</u>				

Learned Advocate Mr. Sandeep Singhi with learned Advocate Mr. Pranjal Buch present for Petitioner.

Affidavit of Chairman filed.

Report of chairman filed.

Petition is filed within time.

Common representation of Regional Director received.

Official Liquidator representation filed.

Petition admitted.

Date of hearing 04.05.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express (All editions in English Language) and Sandesh Daily Ahmedabad edition" not less than ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.

Petitioner shall issue notices to Regional Director, Official Liquidator, Registrar of Companies informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

17/4/17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of April, 2017.